

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU

(Through web-based Video Conferencing mode)

ITEM No. 16
C.P. (IB) No.64/BB/2023

IN THE MATTER OF:

M/s. Xander Finance Pvt. Ltd. ... Petitioner
Vs.
Mr. Mathikere Jayaram Shantharam ... Respondent

Order under Section 95 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 09.02.2024

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Shyam Kapadia
For the Respondent : Shri Arjun K. Perikal

ORDER

1. Heard the Ld. Counsels for the Parties.
2. The Ld. Counsel for the Petitioner submits that pursuant to the order 05.02.2024, he has filed reply along with judicial precedents to the memo filed by the Respondent vide diary no.6560 dated 29.12.2023 through e-filing on 07.02.2024 and requests time to file a physical copy. He is permitted to file the same, within three days. The Ld. Counsel for the Respondent submits that he has already received the copy of the reply and requests time to file response to the same along with judicial precedents. He is permitted to file the same, within a period of two weeks.
3. List the case on **05.03.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Puja

Sd/-
T. KRISHNAVALLI
MEMBER (JUDICIAL)